

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member
&
Sh. Manoj Kumar Aggarwal, Accountant Member**

ITA No. 542/Agr./2024 : Asstt. Year: 2010-11

Tony Agrawal, S/o Shri Ram Kumar Agrawal, Main Road, Jattari, Aligarh, U.P.-202137	Vs	Income Tax Officer, Ward-1(1), Aligarh, U.P.-202001
(APPELLANT)		(RESPONDENT)
PAN No. ASYPA0900F		

Assessee by : None

Revenue by : Sh. Shailener Shrivastava, Sr. DR

Date of Hearing: 20.02.2025

Date of Pronouncement: 20.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for Assessment Year 2010-11, arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2024-25/1070886551(1) dated 04.12.2024, in proceedings u/s 144 r.w.s. 147 of the Income Tax Act, 1961 (in short "the Act").

2. Case called twice. None appears at the assessee's behest. It is accordingly proceeded *ex-parte*.

3. It emerges during the course of hearing that the assessee is stated to have filed application under the "Direct Tax Vivad

Se Vishwas Scheme, 2024" and has already submitted Form 1 & 2 and Form 4 thereunder has not been issued by the prescribed authority till date.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 20/02/2025.

Sd/-
(Manoj Kumar Aggarwal)
Accountant Member

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 20/02/2025

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR